

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

IA 2/2009 in Petition(s) for Special Leave to Appeal (Civil)
No(s).11916/2005

(From the judgement and order dated 25/04/2005 in RA No. 313/2004 &
CWP No. 18346/2002 of The HIGH COURT OF PUNJAB & HARYANA AT
CHANDIGARH)

H.S.I.D.C. LTD. Petitioner(s)

VERSUS

M/S. ANUBHAV AUTO P. LTD. & ANR. Respondent(s)

(With appln(s) for modification/clarification of Court's order dt.25/1/2007)

Date: 10/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s) Mr. Ravindra Bana,Adv.

For Respondent(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Prasenjit Keswani, Adv.
Mr. S.K. Sharma, Adv.
Mr. Sanjay Jain,Adv.

UPON hearing counsel the Court made the following
ORDER

These SLPs were dismissed by order dated 25/1/2007.

The last sentence of the order "The High court will decide the
issues on merit in the pending writ petition" is a typographical
error, as the writ petition was not pending on that day. The
writ petition filed by the allottee had been dismissed with a
clear direction

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that if it undertakes to pay Rs.1950/- per sq. m., it can seek
revival of the allotment. The review order dated 25.4.2005
shows that the High Court had rejected the review application
but adjourned to 12/5/2005 only for counsel for the petitioner
to instruct the Corporation to comply with the order.
Therefore, the order dated 25/4/2005 in the review petition is
also a final order, though a further date was fixed for reporting
compliance with the order.

In view of the above, we delete the last sentence of the order dated 25/1/2007 dismissing the SLP.

However, we also record the submission of the learned counsel for the respondent that the respondent will undertake to pay @ Rs.2200/- per sq. m. instead of Rs.1950/- per sq. m. as earlier ordered, to avoid any further controversy regarding the revival of allotment of site as that was the main grievance of the Corporation in the review application.

I.A. No.2 stands disposed of accordingly.

(Ravi P. Verma)
Court Master

(M.S. Negi)
Court Master